

(b) if so, the action taken thereon?  
**The Minister of Home Affairs (Pandit G. B. Pant):** (a) Yes.

(b) Since the question of the jurisdiction of the Corporation was discussed at length in Parliament when the Delhi Municipal Corporation Bill was under consideration, Government did not consider it necessary to take any action on the resolution.

#### Primary School Teachers

\*227. **Shri Jhulan Sinha:** Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 340 on the 18th February, 1958 and state:

(a) whether the schemes for improvement of the salaries of Primary School Teachers, formulated by the States as part of their educational development programmes, have been received by the Central Government; and

(b) the action taken thereon?

**The Minister of Education (Dr. K. L. Shrimall):** (a) and (b). A statement is laid on the Table of the Lok Sabha.

#### STATEMENT

(a) The Governments of Assam, Bombay, Bihar, Kerala, Mysore, Madras, Madhya Pradesh, Orissa, Punjab, Uttar Pradesh and West Bengal have included the scheme for improvement of the salaries of primary school teachers in their development programmes for the year 1958-59.

(b) Appropriate Central assistance is being given to the States implementing the programme.

#### Indian Princes Abroad

\*229 { **Shri H. N. Mukerjee;**  
**Shri Muhammed Elias:**

Will the Minister of Home Affairs be pleased to state:

(a) whether his attention has been drawn to recent Press reports about the squandering abroad of Indian money by certain Indian princes;

(b) whether such squandering does not violate the restriction imposed in

the national interest in regard to our foreign exchange resources; and

(c) if so, what steps are being taken in the matter?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) Yes.

(b) and (c). No foreign exchange is released to Rulers except for good reasons such as medical treatment abroad of the Rulers or for the education of their children. These applications are scrutinised strictly and only the minimum amounts required are released.

#### Technical and Administrative Personnel

\*229 { **Shri A. K. Gopalan;**  
**Shri Kunhan:**

Will the Minister of Home Affairs be pleased to state:

(a) whether a study of the requirements of technical and administrative Personnel in all the States is being made;

(b) if so, whether the study has been completed; and

(c) the findings of the study?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) All State Governments have set up study groups to assess requirements for different categories of technical personnel. Study of the requirements of administrative persons has also been undertaken in some States.

(b) Some studies have been completed, while others are in progress.

(c) Such of the studies as are available in printed or cyclostyled form are being placed in the Parliament Library.

#### Reservation for Scheduled Castes and Scheduled Tribes in Local Bodies

\*230. **Shri Siddiah:** Will the Minister of Home Affairs be pleased to state what action Government have taken or propose to take to secure re-

servation in all the States and Union Territories for Scheduled Castes and Scheduled Tribes in all the local bodies including gram panchayats, in proportion to their population?

The Deputy Minister of Home Affairs (Shrimati Alva): The Commissioner for Scheduled Castes and Scheduled Tribes in his Annual Report for the year 1955 had made an exactly similar recommendation. This recommendation along with his other recommendations was forwarded to the State Governments and Union Territories for necessary action. A statement detailing the action taken or proposed to be taken by the State Governments and Union Territories on these recommendations was laid on the Table of the House on the 22nd August, 1957. The action taken on this particular recommendation appears at Sl. No. 189 of that Statement.

#### Durgapur Steel Plant

\*331. Shri E. Madhusudan Rao: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the first blast furnace for Durgapur Steel Plant is still to be lifted in various stages after arrival at Calcutta port; and

(b) if so, the reasons for the delay?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) No, Sir.

(a) Does not arise.

#### Co-operative Movement in Himachal Pradesh

\*332. { Shri D. C. Sharma:  
Shri N. E. Muniandy:  
Shri Bhakt Darshan:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 709 on the 30th August, 1958 and state:

(a) whether the last Committee appointed to examine the working of

the Co-operative Movement in Himachal Pradesh has since submitted its report;

(b) if so, what action is being taken on the report;

(c) whether a copy of the report together with the minutes of dissent, if any, will be laid on the Table; and

(d) the total amount spent on the committee appointed to report on the working of the Himachal Pradesh Co-operative Movement?

The Minister of Home Affairs (Pandit G. B. Pant): (a) The Committee has submitted its report.

(b) The recommendations made by the Committee are under examination.

(c) A copy of the report will be placed in the Library after decisions have been taken on the recommendations made by the Committee.

(d) The total expenditure incurred on the Committee is Rs. 49,675.24 nP.

#### Singareni Collieries

\*333. Shri T. B. Vittal Rao: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 744 on the 30th August, 1958 and state:

(a) whether the Singareni Collieries Company have since furnished details of cost of the various items of machinery included in the stowing plant proposed to be purchased and installed by them;

(b) if so, whether the amount of Rs. 40 lakhs has since been sanctioned; and

(c) if not, the reasons therefor?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes, Sir.

(b) and (c). The Coal Board has provisionally sanctioned a loan of Rs. 37 lakhs, subject to a guarantee by the Government of Andhra Pradesh regarding repayment of the loan by